- (a) the number of hostels for OBC students in Rajasthan;
- (b) whether there is shortage of hostels;
- (c) the details of pending proposals for hostel schemes lying with the Union Government:
- (d) action taken by Government to increase the hostel facility to OBC students in Rajasthan;
 - (e) the funds allocated and released for the purpose; and
 - (f) the time by which the hostels are likely to be constructed?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) and (b) The Government of Rajasthan have intimated that 43 hostels for OBC students are in operation in Rajasthan and there is no shortage at present.

- (c) No proposal of the State Government is pending with this Ministry.
- (d) to (f) This Ministry is implementing a Centrally Sponsored Scheme of Construction of Hostels for OBC Boys and Girls. Under the Scheme, hostels are sanctioned to various State Governments/UT Administrations in the country, including Rajasthan, based on the proposals received from the concerned State Government, utilization of funds sanctioned in the past and budgetary allocation available under the scheme. So far 23 hostels have been sanctioned under the Scheme to State Government of Rajasthan and an amount of Rs. 705.76 lakh has been released as Central share. Out of 23 hostels sanctioned, 12 hostels have been constructed. Remaining 11 hostels are likely to be completed by March, 2013.

Post Matric Scholarship Scheme

 $\dagger 2432.$ SHRI RAGHUNANDAN SHARMA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) the number and details of the proposals received by Government under the Post Matric Scholarship Scheme from the Government of Madhya Pradesh;
- (b) whether there are different schemes for the students of different areas in the said proposals or there is any proposal of unified scheme; and
 - (c) the steps taken by the Government in this direction so far?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) Under the Scheme of Post Matric Scholarship for Scheduled Caste students, a proposal from the Govt. of Madhya Pradesh had been received during

[†] Original notice of the question was received in Hindi.

2011-12, against which due Central assistance of Rs. 153.12 crore was released to the State.

Besides, against the proposal of the State Govt. of Madhya Pradesh for Rs. 150.00 crore under the scheme of Post Matric Scholarship for students belonging to Other Backward Classes, a sum of Rs. 39.56 crore was released to the State against the National Allocation of Rs. 30.38 crore, during 2011-12.

- (b) No, Sir.
- (c) Does not arise.

Implementation of Disability Act, 1995

2433. SHRI KUMAR DEEPAK DAS: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the compliance of the persons with Disabilities Act, 1995 in various States, performance-wise;
- (b) the details of the implementation of clause of job reservation in Government sector and education in Union Ministry and in States; and
- (c) the details of the steps to implement the said Act, 1995 for the total benefit to the disabled persons?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) to (c) Certain important steps taken by the Union Ministries and the States to implement the Persons with Disabilities Act, 1995 are as follows:

- (i) Under Sarva Shiksha Abhiyan (SSA), 30.18 lakh Children with Special Needs (CWSN) have been identified and 26.42 lakh CWSN have been enrolled in elementary schools. State-wise details given in the Statement-I (see below). SSA makes a special provision of Rs. 3000/- per CWSN per year for special measures to ensure his or her inclusive education.
- (ii) A scheme of "Inclusive Education for Disabled at Secondary State (IEDSS) has been implemented since 01.04.2009 to enable disabled children to pursue four years of secondary schooling (class IX to XII) in an inclusive and enabling environment in Government, local body and Government aided schools.
- (iii) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, it is incumbent upon Central & State Governments to fill every establishment such percentage of vacancies not less than 3% with persons with disability.